

**Railways (Transport Of Goods) (West Pakistan Amendment)
Act, 1963**

14 of 1963

[19 July 1963]

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An Act further to amend the Railways (Transport of Goods) Act, 1947 Preamble.- WHEREAS it is expedient to amend the Railways (Transport of Goods) Act, 1947[2], in the manner hereinafter appearing; It is hereby enacted as follows:-

1. Short Title :-

This Act may be called the Railways (Transport of Goods) (West Pakistan Amendment) Act, 1963.

2. Amendment Of Section I Of Act Xii Of 1947 :-

In sub-section (3) of section 1 of the Railways (Transport of Goods) Act, 1947[3], hereinafter referred to as the said Act, for the word "sixteen", the word "eighteen" shall be substituted.

3. Amendment Of Section 2 Of Act Xii Of 1947 :-

In section 2 of the said Act, for clause (c), the following shall be substituted, namely:-

"(c) railway administration means the administration of the Pakistan Western Railway within the meaning of the Railways Act, 1890 (Act IX of 1890)."

4. Amendment Of Sections 3 And 6 Of Act Xii Of 1947 :-

In section 3 and section 6 of the said Act, for the words "Central Government", wherever occurring, the words "Principal Government" shall be substituted.

5. Amendment Of Section 4 Of Act Xii Of 1947 :-

In section 4 of the said Act, for the word "every", the word "the" shall be substituted.

6. Amendment Of Section 5 Of Act Xii Of 1947 :-

In section 5 of the said Act, for the words "any railway administration", wherever occurring the words "the railway administration" shall be substituted.